

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Comp. App. (AT) (Ins) No. 941 of 2024**

**IN THE MATTER OF:**

**RCC Infra Ventures Ltd.**

**...Appellants**

**Versus**

**Ashtech Industries Pvt. Ltd.**

**...Respondents**

**Present:**

**For Appellant : Mr. Pradeep Singh, IRP for Appellant.**

**For Respondents : Mr. Gautam Singhal, Mr. Sudhir Naagar and Mr. Rajat Chaudhary, Advocates.  
Mr. Amrita Panda and Mr. Udbhav Gady, Advocates.**

**ORDER**  
**(Hybrid Mode)**

**13.05.2024:** Learned Counsel for the appellant submits that settlement has been finalised between the parties and today an amount of Rs.35.00 Lacs is being handed over. They pray that appeal be taken after a week to bring on record the settlement between the parties.

List on 24.5.2024.

In the meantime, in pursuance of the impugned order Committee of Creditors be not constituted. Liberty is granted to the parties to bring settlement on record.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Barun Mitra]**  
**Member (Technical)**

**[Arun Baroka]**  
**Member (Technical)**